

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE SIXTH DAY OF JANUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 46437 OF 2016

Between:

P VENU, S/o. Late Raghavulu, aged 52 years, Statistical Officer, District Medical and Health Office, Mahabubnagar District, Telangana State.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, MandH Family Welfare Department, Secretariat, Hyderabad.
2. The Secretary to Govt., General Administration Department, State of Telangana, Secretariat, Hyderabad.
3. The Director of Health, Public Health and Family Welfare, Telangana State, Hyderabad.
4. The Dist. Medical & Health Officer, Mahabubnagar, Telangana State.
5. Union of India, Ministry of Personal, PG and Pensions Department of personal and Training, New Delhi.
6. The State of Andhra Pradesh, Rep. By its Principal Secretary, Medical and Health, Family Welfare Department, A.P Secretariate Buildings, Velgapudi, Amaravathi, Guntur District.

(Respondent NOs.5&6 are impleaded as per Court Order dated 06-01-2025, Vide I.A.No.1 of 2017 (WPMP.NO.8484 of 2017) in WP.NO.46437 of 2016)

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue order direction more particularly one in the nature of writ of MANDAMUS declare the action of the respondents in not allotting the petitioner in the State of Telangana as illegal arbitrary and contrary to the Guide lines framed under the A.P.Re-Organization Act, 2014 and consequentially direct the respondents to allot the petitioner for the State of Telangana

I.A. NO: 1 OF 2016(WPMP. NO: 57213 OF 2016)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.3 to consider the representation submitted by the petitioner on 26-07-2016 as per the Guide Lines Framed under the A.P.Reg-Organization Act, 2014 pending disposal of the above WP.

Counsel for the Petitioner: SRI. P R K AMERANDRA KUMAR (NOT PRESENT)

**Counsel for the Respondent Nos.1 to 4: SRI POTTIGARI SRIDHAR REDDY SPL.
GP REP., FOR ADVOCATE GENERAL**

Counsel for the Respondent Nos.5&6: ----

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.46437 of 2016

ORDER: *(Per the Hon'ble Sri Justice J.Sreenivas Rao)*

This writ petition is filed for the following relief:

"...to issue a Writ, Order or Direction more especially one in the nature of Writ of Mandamus declaring the action of respondents in not allotting the petitioner in the State of Telangana as illegal, arbitrary and contrary to the guidelines framed under the A.P.Re-Organization Act, 2014 and consequentially direct the respondents to allot the petitioner for the State of Telangana."

2. There is no representation on behalf of the petitioner as well as respondent Nos.5 and 6.

3. Heard Sri Pottigari Sridhar Reddy, learned Special Government Pleader attached to the office of learned Advocate General appearing for respondent Nos.1 to 4.

4. From perusal of the record, it reveals that this Court has not granted any interim order in favour of the petitioner and the petitioner is continuing in the service in the State of Andhra Pradesh. It also reveals from the record that the petitioner is going to retire from the service on 30.06.2026 in the State of Andhra Pradesh and if the petitioner is in the State of Telangana, he is going to retire

on 30.06.2025 and the petitioner is having advantage of continuation of service for another year in the State of Andhra Pradesh.

5. It is stated supra that the petitioner has already joined in the service in the State of Andhra Pradesh and continuing in the State of Andhra Pradesh as on today. At this point of time no effective relief can be granted to the petitioner.

6. Accordingly, this writ petition is closed. No costs.

As a sequel, miscellaneous petitions, pending if any, shall stand closed.

SD/-K. AMMAJI
ASSISTANT REGISTRAR

SECTION OFFICER

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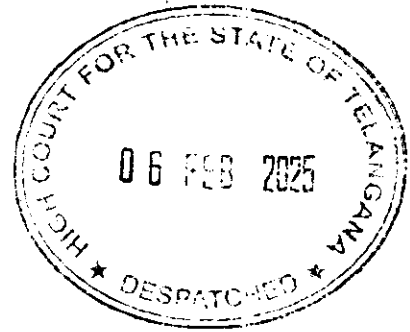
1. One CC to SRI P R K AMERANDRA KUMAR Advocate [OPUC]
2. Two CCs to THE ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. Two CD Copies

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HIGH COURT

DATED:06/01/2025



ORDER

WP.No.46437 of 2016

**CLOSING THE WRIT PETITION
WITHOUT COSTS**

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